

Company: Sol Infotech Pvt. Ltd.

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Date: 18/12/2025

(2009) 12 AHC CK 0316 Allahabad High Court

Case No: None

Sanjai Pratap Singh APPELLANT

۷s

State of U.P. and Others RESPONDENT

Date of Decision: Dec. 23, 2009

Citation: (2010) 2 AWC 1720

Hon'ble Judges: Amreshwar Pratap Sahi, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

Amreshwar Pratap Sahi, J.

Heard Shri Preet Pal Singh Rathore, learned Counsel for the petitioner, Shri Mohan Dharia, learned Counsel for the respondent No. 3 and the learned standing counsel.

- 2. The contention raised on behalf of the petitioner is that in the event another lady is appointed against the second post it will amount to 100% reservation in favour of the female category candidates, inasmuch as, the first post has already been filled up within the said category.
- 3. The aforesaid argument is misconceived, inasmuch as, the second post is being filled up by inviting all candidates of the General Category including female candidates. Thus, a female candidate who may be higher in merit can always be selected without getting the benefit of 50% reservation quota against the second post.
- 4. The writ petition lacks merit and is accordingly dismissed.